

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 214/TT/2013**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A. S. Bakshi, Member  
Dr. M. K. Iyer, Member**

**Date of Order : 09.05.2016**

**In the matter of:**

Determination of transmission tariff for transmission lines connecting between Andhra Pradesh and other neighboring states pertaining to transmission Corporation Andhra Pradesh Limited under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2009.

**And in the matter of**

Transmission Corporation of Andhra Pradesh Limited  
Vidyut Soudha, Khairatabad  
Hyderabad- 50082

**.....Petitioner**

**Vs**

1. Karnataka Power Transmission Corporation Limited (KPTCL)  
Kaveri Bhavan, Kempegowda Road  
Bangalore -560 009
2. APPCC  
R. No. 451/A, A-Block  
Vidyut Soudha, Khairatabad, Hyderabad-500 082.
3. Tamilnadu Transmission Corporation Limited



**ORDER**

The instant application has been filed by Transmission Corporation of Andhra Pradesh Limited (APTRANSCO) for exemption from filing a petition before the Commission as per directions in the order dated 25.2.2016 for the period FY 2012-13 to 2013-14 in I.A. No. 3/2016 in Petition No. 214/TT/2013.

2. Earlier, the applicant has filed the Petition No. 214/TT/2013 for determination of transmission tariff for transmission lines connecting between Andhra Pradesh and other neighboring states pertaining to transmission Corporation Andhra Pradesh Limited, namely a) 220 kV line from Chittoor to Thiruvalam, b) 220 kV line from Gooty to Bellary, c) 220 kV line from Sulerpet to Gummidipundid) and d) 220 kV line from Tandur to Sedum for for FY 2012-13 and FY 2013-14 under 2009 Tariff Regulations. The Commission in its order dated 17.9.2015 in Petition No. 214/TT/2013 had dispose of the petition on the ground that the applicant had failed to submit the required information sought vide RoP dated 4.6.2015.

3. Subsequently, the petitioner filed an Interlocutory Application i.e. IA No. 3/2016 for recall of order dated 17.9.2015 in Petition No. 214/TT/2013. The matter was heard on 9.2.2016. The Commission directed the applicant to file a fresh petition with all the relevant information within a period of one month.



4. The petitioner vide affidavit dated 17.3.2016 filed an application and submitted that as per directions of APERC dated 28.11.2014, APTRANSCO filed true up for transmission business for the 2nd control period (FY 2009-10 to FY 2013-14) before the APERC on 16.3.2015, on the basis on which APERC passed the orders on the true up petition filed by APTRANSCO on dated 7.11.2015. In pursuance of the said orders of APERC, APDISCOMs have already paid the fixed charges to APTRANSCO for the stated transmission lines and APDISCOMs in turn are getting the amounts from other states on net flow of energy. Hence, the applicant prays before the Commission for exemption from filing a fresh petition against the Commission's order dated 25.2.2016 for the period FY 2012-13 to 2013-14.

5. We have considered the submission made by the applicant and the documents available on record. Since, the applicant has filed true-up petition before the APERC and APERC has already passed the order, we exempt APTRANSCO from filing fresh petition for the control period 2012-13 to 2013-14 as APTRANSCO has also recovered charges from APDISCOMs during the aforesaid period. Accordingly, the direction in para 8 of the order dated 25.2.216 in IA No. 3/2016 in Petition No. 214/TT/2013 is modified. Since, the petitioner has been exempted for filing fresh petition, the adjustment of filing fee allowed for filing fresh petition is withdrawn.

-sd-  
**(Dr. M.K. Iyer)**  
Member

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**(A.S. Bakshi)**  
Member

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**(A.K. Singhal)**  
Member

-sd-  
**(Gireesh B. Pradhan)**  
Chairperson

